

II. Educational Institutions in Telangana

1. **Tribal University** – Andhra Pradesh Reorganization Act, 2014 provides for setting up one Tribal University in the State of Telangana. The State Government has been requested to identify suitable land for setting up of a Tribal University of Telangana.
2. **Sri Konda Laxman Telangana State Horticultural University, Hyderabad-** The University has been set up with its head quarter at Hyderabad. An amount of ₹ 37.50 crore has been released during 2015-16.

Passing of Women Reservation Bill

*89. SHRI SANJAY RAUT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government plans to get the pending Women Reservation Bill passed;
- (b) if so, time-frame and if not, the reasons therefor;
- (c) whether Government has any plan to provide 50 per cent reservations for women in Urban-Local Bodies; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) Legislative Department, Ministry of Law and Justice has informed that a Bill, namely, the Constitution (One Hundred and Eight Amendment) Bill, 2008 was introduced in Rajya Sabha on 6th May, 2008 by the Ministry of Law and Justice. The Rajya Sabha Passed the said Bill on 9th March, 2010; but it could not be passed by the Fifteenth Lok Sabha. The said Bill lapsed on dissolution of the Fifteenth Lok Sabha.

They have further informed that it has been the endeavour of the Government to provide for reservation of one-third seats for women in the Lok Sabha and the State Legislative Assemblies. The issue involved needs careful consideration on the basis of consensus among all the political parties before a Bill for amendment in the Constitution is brought before Parliament.

(c) and (d) Ministry of Urban Development has informed that the Government is considering a proposal for increasing representation of women in Urban-Local Bodies from the present 33 per cent to 50 per cent through an amendment to article 243T of the Constitution of India.